

MR. SPEAKER: Mr Samant, this would not cut any ice with me. Will this shouting do any good? It would not serve any purpose. Whatever purpose it was to serve, it has served. That is all. Now, it has been conveyed.

(Interruptions)

KUMARI MAMATA BANERJEE (Jadavpur): Sir, the elected Chief Minister of West Bengal has said that the elected Prime Minister has to resign. It is an irrelevant and derogatory remark. He has no right to speak like that. The Prime Minister is the leader of the country because of the people's verdict, not because of the verdict of the Marxists....*(Interruptions)*

SHRI BASUDEB ACHARIA: Sir, the discussion in the House has not ended the teachers' strike.

MR. SPEAKER: Now, the Papers to be laid on the Table.

[Translation]

SHRI BHARAT SINGH (Outer Delhi): Mr. Speaker, Sir, in Delhi the land in Nangal Deval village was acquired and now the houses in that village are being demolished. Several houses have been left out in the survey for which no compensation has been provided....*(Interruptions)* In Delhi, DDA is acquiring land at certain places selecting the villages at will. No land should be acquired in Delhi

(Interruptions)

MR. SPEAKER: I have allowed you to raise it under Rule 377. You may say all these things in detail under that. What you are saying is correct. Say all these things in your submission under Rule 377.

SHRI BHARAT SINGH: I do not get my turn under Rule 377.

MR. SPEAKER: I have allowed.

12.06 hrs.

PAPERS LAID ON THE TABLE

[English]

(Pulses, Edible Oilseeds and Edible Oils (Storage Control) Amendment Order, 1987)

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD): I beg to lay on the Table a copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Amendment Order, 1987 (Hindi and English versions) published in Notification No. S.O. 691(E) in Gazette of India dated the 13th July, 1987 under subsection (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4821/87]

Notifications Under Customs Act, 1962 and Income Tax Act, 1961

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table—

- (1) A copy of Notification No. G.S.R. 703(E) (Hindi and English versions) published in Gazette of India dated the 11th August, 1987 together with an explanatory memorandum making certain amendments to Notification No. 55/86-Customs dated the 17th February, 1986 so as to define exactly the term "Printing and Writing Paper" as appearing in the said notification, under section 159 of the Customs, Act, 1962. [Placed in Library. See No. LT-4822/87]
- (2) A copy of the Income-tax (Fifth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 769(E) in Gazette of India dated the 12th August, 1987 under section 298

of the Income-tax Act, 1961. [Placed in Library, See No. LT-4823/87]

- (3) A copy of Notification No. G.S.R. 645(E) (Hindi and English versions) published in Gazette of India dated the 6th July, 1987 regarding reduction in the rate of income-tax to 50 per cent in respect of a foreign company or a non-resident person engaged in the business of exploration, extraction or production of minerals oils (including petroleum and natural gas) by virtue of an agreement entered into with the Central Government under sub-section (3) of section 293A of the Income-tax Act, 1961. [Placed in Library, See No. LT-4824/87]

Notification under Industries (Development and Regulation) Act, 1951, Annual Report, Annual Accounts and Review on the Working of National Federation of Industrial co-operatives Ltd. New Delhi for 1981-82 etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A/18AA of the Industries (Development and Regulation) Act, 1951:—

(i) S.O. 507(E) published in Gazette of India dated the 20th May, 1987 regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah beyond five years.

(ii) S.O. 508(E) published in Gazette of India dated the 21st

May, 1987 regarding extension of period of take over of management of Mohini Mills Limited, Belgharia, West Bengal, beyond five years. [Placed in Library, See No. LT-4825/87]

- (2) A copy of the Annual Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1st January, 1985 to 31st December, 1985 under section 62 of the Monopolies and Restrictive Trade Practices Act 1969. [Placed in Library See No. LT-4826/87]

- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1981-82 together with Audit Report thereon.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1981-82.

A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library See No. LT-4827/87]

Notification under Indian Telegraph Act, 1985

THE MINISTER OF COMMUNICATIONS (SHRI ARJUN SINGH): On behalf of Shri Santosh Mohan Dev, I beg to lay on the Table a copy of the Indian Telegraph (Third Amendment) Rules, 1987 G.S.R. 674(E) in Gazette of India dated the 27th July, 1987 together with a corrigendum to the Hindi version thereto published in Notification No. G.S.R. 702(E) in Gazette of

India dated the 11th August, 1987 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-4828/87]

Notifications Under Indian Electricity Act, 1910

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub section (3) of section 38 of the Indian Electricity Act, 1910:—

- (1) The Indian Electricity (Amendment-1), Rules, 1987 published in Notification No. G.S.R. 358 in Gazette of India dated the 9th May, 1987.
- (2) The Indian Electricity (Amendment-2), Rules, 1987 published in Notification No. G.S.R. 481 in Gazette of India dated the 20th June, 1987. [Placed in Library. See No. LT-4829/87]

12.07 hrs.

(COMMITTEE ON PUBLIC UNDERTAKINGS)

[English]

Thirty-second Report and Minutes

SHRI VAKKOM PURUSHOTHAMAN (Alleppey): I beg to present the Thirty-second Report (Hindi and English versions) of the Committee on Public Undertakings on Accountability and Autonomy of Public Undertakings and Minutes of the sittings of the Committee relating thereto.

12.07½ hrs.

RAILWAYS BILL

[English]

Extension of Time for presentation of the Report of the Joint Committee

SHRI ARVIND NETAM (Kanker): I beg to move:

"That this House do further extend upto the last day of the Winter Session 1987, the time for presentation of the report of the Joint Committee on the Bill to consolidate and amend the law relating to Railways."

MR. SPEAKER: The question is:

"That this House do further extend upto the last day of the Winter Session of the report of the Joint Committee on the bill to consolidate and amend the law relating to Railways."

The motion was adopted.

12.08 hrs.

BUSINESS ADVISORY COMMITTEE

[English]

Forty-first Report

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): I beg to move:

"That this House do agree with the Forty-first report of the Business Advisory Committee presented to the House on the 24th August, 1987."